

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 9
(IB)-1626(PB)/2019

IN THE MATTER OF:

L & T Housing Finance Ltd. Petitioners/Applicant
v.
Cosmopolitan Technofab Textiles Pvt. Ltd. Respondents

Under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 06.01.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. Abhay Pratap Singh, Mr. Vaibhav Singh,
Advs.

ORDER

CA-90(PB)/2020:-

Progress report filed by the IRP along with the intimation with regard to the continuation of the IRP to function as RP, is taken on record subject to all just exceptions.

The application stands disposed of.

—sd—

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

—sd—

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)